

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KUTE SONS FRESH DAIRY PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Kute Sons Fresh Dairy Private Limited
2.	Date of incorporation of corporate debtor	06/06/2014
3.	Authority under which corporate debtor is incorporated / registered	ROC, Pune
4.	Corporate Identity No. / <del>Limited Liability</del> Identification No. of corporate debtor	U15490PN2014PTC151391
5.	Address of the registered office and principal office (if any) of corporate debtor	S. No. 406 & 407, At Nimbhore, Post Surwadi Taluka Phaltan, Satara, Satara, Maharashtra, India, 415523  Address at which the books of account are to be maintained- 120/ 4, JAVAKHEDE (KHALSA), MIRI-TISGAON ROAD, TAL. PATHARDI, AHMEDNAGAR, Maharashtra, India, 414505
6.	Insolvency commencement date in respect of corporate debtor	<b>26/06/2025</b>
7.	Estimated date of closure of insolvency resolution process	<b>23/12/2025</b>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Ritesh R. Mahajan</b> IBBI Registration No. <b>IBBI/IPA-002/IP-N00048/2017-2018/10132.</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Devgiri, B 203, 2nd Floor, Ganeshmala, Sinhgad Road, Pune – 411 030, Maharashtra. Email: <a href="mailto:riteshmahajancs@gmail.com">riteshmahajancs@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Devgiri, B 203, 2nd Floor, Ganeshmala, Sinhgad Road, Pune – 411 030, Maharashtra. Email: <a href="mailto:kutesonsfreshcirp@riteshmahajan.in">kutesonsfreshcirp@riteshmahajan.in</a>
11.	Last date for submission of claims	<b>10/07/2025</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at entry no. 13	Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  Physical address: <b>Devgiri, B 203, 2nd Floor, Ganeshmala, Sinhgad Road, Pune – 411 030, Maharashtra.</b>
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Kute Sons Fresh Dairy Private Limited** on **26/06/2025**

The creditors of **Kute Sons Fresh Dairy Private Limited** are hereby called upon to submit their claims with proof on or before **10/07/2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable.

**Submission of false or misleading proofs of claim shall attract penalties.**



Ritesh R Mahajan  
Interim Resolution Professional  
For Kute Sons Fresh Dairy Private Limited  
IBBI/IPA-002/IP-N00048/2017-2018/10132  
AFA Valid up to – 31.12.2025

Date: 29.06.2025

Place: Pune